

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 29th June, 2020

S.O 207 Whereas, on 19-10-2019 Police Station Baramulla received reliable information that at Sabzi Market Mohalla Jadeed, Baramulla some unknown terrorists fired upon a shopkeeper (Jeweler) namely Mohammad Ibrahim Zargar S/O Manzoor Ahmad Zargar R/O Kanispora Baramulla; and

2. Whereas, in the incident Mohammad Ibrahim Zargar (Shopkeeper) had escaped unhurt and the terrorists had fled away from the spot; and

3. Whereas, a Case FIR No. 167/2019 U/S 307, IPC, 7/27 I.A Act, 16,20 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Baramulla and investigation was taken up; and

4. Whereas, during the course of investigation site plan of place of occurrence and seizure memo of empty cartridge seized at the place of occurrence was prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161 & 164-A Cr.PC; and

5. Whereas, during the course of investigation it came to the fore that one Danish Ahmad Channa S/O Tariq Ahmad Channa R/O Stadium Colony Arampora, Baramulla member of LeT outfit has fired upon the said Shopkeeper. Subsequently the accused Danish Ahmad Channa was arrested in the case and one Pistol along with seven live rounds were recovered from his possession; and

6. Whereas, during further investigation the expert opinion was obtained from CFSL Chandigarh which revealed that the said empty cartridge seized from the place of occurrence was fired from the same pistol which the Police had recovered from the accused; and

7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the accused terrorist namely Danish Ahmad Channa S/O Tariq Ahmad Channa R/O Stadium Colony Arampora, Baramulla for commission of offences punishable Under Section 16, 20 of Unlawful Activities (Prevention) Act, 1967 ; and

8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence under section 16,20 of Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 167/2019 of Police Station Baramulla.

By order of the Government of Jammu & Kashmir.

Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros-20/S/2019

Dated:- 29-06-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.